

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 346 of 2018**

**With**

**I.A. No. 3851,3860,3962,4103,4249 of 2019,  
182,185 of 2020**

**IN THE MATTER OF:**

**Union of India**

**...Appellant**

**Versus**

**Infrastructure Leasing and**

**Financial Services Ltd. Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**For Respondent:**

**WITH**

**Company Appeal (AT) No. 347 of 2018**

**With**

**I.A. No. 3850, 3859 of 2019**

**IN THE MATTER OF:**

**Infrastructure Leasing and**

**Financial Services Ltd.**

**...Appellant**

**Versus**

**Union of India & Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**For Respondent:**

**WITH**

**Company Appeal (AT) No. 256 of 2019**

**IN THE MATTER OF:**

**Somany Provident Fund Institution**

**...Appellant**

**Versus**

**Union of India & Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**For Respondent:**

**O R D E R**

**07.02.2020** Learned counsel for the Applicant prays for and is allowed to withdraw the I.A. No. 2320 of 2019.

We have heard Mr. Kapil Sibal, Mr. A. M. Singhvi, Mr. S.N. Banerjee, and Mr. Arun Kathpalia, Sr. Advocates on the question of jurisdiction of this Appellate Tribunal qua interim order, passed on 15<sup>th</sup> October 2018.

Affidavit filed by Mr. Ramji Srinivasan, Sr. Advocate for Union of India be kept on record.

We have also heard Mr. Salman Khurshid, Sr. Advocate for the Army group Insurance Fund, Mr. Gopal Jain, Sr. Advocate for UTI Mutual Fund, SRS Orian Investment Limited and Hindustan Zink Provident Fund on the relief they sought for by their Interlocutory Application. Counsel are also allowed to file short Written Submission(s) not more than three pages by 11<sup>th</sup> February, 2020.

**Company Appeal (AT) No. 346 of 2018 With I.A.3851,3860,3962,4103,4249 of 2019,182,185 of 2020,**  
**Company Appeal (AT) No. 347 of 2018 With I.A. No. 3850, 3859 of 2019**  
**& Company Appeal (AT) No. 256 of 2019**

Learned counsel for the Union of India is also allowed to file short Written Submission(s) not more than three pages in response. If any, other interested party wants to file short Written Submission(s) opposing the jurisdiction he or they may file Written Submission(s) within the same period.

Heard Mr. Santosh Kumar, Advocate for National Highway Authority of India. According to him the interim order passed by this Appellate Tribunal is used by the Appellant against the National Highway Authority of India. He is also allowed to file their Written Submission(s) within same time.

Post the matter 'for Orders' on **17<sup>th</sup> February, 2020** for hearing reply arguments of learned counsel for the 'Union of India' and 'Infrastructure Leasing and Financial Services Ltd.'

In the meantime, the Appellant may proceed with resolution of one or the other Company after necessary permission of Hon'ble Mr. Justice D.K. Jain and the earlier directions issued, may be complied in the meantime.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

R N/ RR/